

IN THE HIGH COURT OF JHARKHAND AT RANCHI

C.M.P. No. 184 of 2020

With

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CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

04/26.03.2021 The case is taken up through Video Conferencing.

Learned counsel for the petitioner submits that as per his information, the respondent No.1 (Rabindra Nath Paul) in both the cases has died. He therefore prays for an adjournment to file an appropriate application for substitution of the deceased respondent No.1 in both the petitions.

In view of the said prayer, put up this case after Holi holidays under appropriate heading.

Satish/-

(RAJESH SHANKAR, J)